

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA-15 of 2013 and IA-16 of 2013 in DFR-2333 of 2012

Dated: 21st January, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Gujarat State Petronet Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

**Counsel for the Appellant (s): Mr. Piyush Joshi
Ms. Nimisha Singh Dutta
Ms. Sumiti Yadava**

**Counsel for the Respondent(s): Mr. Saurav Aggarwal for R-1 for
PNGRB
Mr. Vipul Sharda**

ORDER

These applications have been filed for condonation of delay of 60 days in filing the Appeal as against the main order dated 11.09.2012.

The Applicant sent a letter to the Board for review of the tariff order and the same had been dismissed by the order dated 29.10.2012. The Appeal has been filed only on 10.12.2012, after considerable delay.

As pointed out by the learned counsel for the Respondent – 'Board', the delay has not been properly explained by the Applicant. However, we deem it fit to condone the delay by imposing some cost.

Accordingly, the Applicant / Appellant is directed to pay the cost of Rs.10,000/- to a charitable trust, namely, **TAMANA, C-10/8, Vasant Vihar, New Delhi-110 057 (a voluntary registered association for development of mentally disabled and minimal brain damaged children)** within one week. After verification of the compliance of order, the Registry is directed to number the Appeal and post it for Admission on **28.1.2013 at 2.30 P.M.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

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